### AIF Quarterly Reporting Format

SI. No	Particulars	Details
1	Name of the AIF	
2	PAN of the AIF, if any	
3	Registration Number	
4	Legal Structure of the AIF	
5	Category and Sub-category of the AIF	Dropdown of all categories
6	Name of the Sponsor	
7	PAN of the Sponsor	
8	Email address of Sponsor	
9	Address of Sponsor	
10	Name of the Manager	
11	PAN of the Manager	
12	Email address of Manager	
13	Address of Manager	
14	Name of the Trustee	
15	PAN of Trustee	
16	Email address of Trustee	
17	Address of Trustee	
18	Name of Custodian (scheme-wise)	
19	Name of RTA (scheme-wise)	
20	Whether the AIF is a Large Value Fund for Accredited investors (Yes/no)	
21	No. of Schemes taken on record by SEBI under the Registration	
22	No. of Schemes launched under the Registration	
23	No.of Schemes wound up under the Registration	
24	Whether the Manager of this AIF has facilitated Co-investment across any	
	of its schemes, wherein negotiation of investment opporutunity was	
	carried out by the Manager of AIF for both Fund and Co-investor (Yes/No)	
	(If YES, fill point 25, point 26 & point 27 below)	
25	Whether the manager is registered as Co-investment portfolio manager /	
	Portfolio Manager under SEBI(PM) Regulations, 2020 (Yes/No/NA)	
26	If yes, please provide SEBI PMS Registration number	
27	Date of registration as Portfolio Manager	

	Table 2: CONTACT INFORMATION OF COMPLIANCE OFFICER	
1	Name	
2	Email	
3	Mobile no.	

Table 3: Details of Key Management Personnel during the reporting period											
S.No	Name of Scheme	Name of Key Management Personnel	Designation (incl. association with AIF)	PAN	DIN/DPIN, if any	Date of Appointment	Date of Resignation, if any				

Note 1: Details of Key Management Personnel as per SEBI (AIF) Regulations, 2012 is to be provided

Note 2: Date of Appointment shall be the date of appointment in the Fund and not with investment manager. The date must be on or after date when PPM is taken on record.

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### **General Information of Schemes**

					Table 1: Brief detail	s of Schemes				
S.No	Name of Scheme	PAN of Scheme, if	Type of Scheme (C)	Whether the scheme is	Date of filing final	Date of SEBI	Date of launch of	Date of Initial Close	Total Commitment	Date
	(A)	any (B)		a Liquidation Scheme	draft PPM with	Communication	scheme (G)	(H)	received (Corpus) as	
				(Yes/No) (D)	SEBI (E)	for taking the			on Initial Close (Rs. Cr)	
						PPM on record			(I)	
						(F)				
										1

Note 1: In Column (C), Type of Scheme shall be 'open ended' or 'closed ended'

Note 2: In Column (E), Date of filing final draft PPM with SEBI shall be date of uploading draft PPM with SEBI

Note 3: For Column (H), Date of initial close shall be date of first close as per SEBI Master Circular dated July 31, 2023

Note 4: In Column (I), Total Commitment shall be gross commitment received as on date of initial close.

Note 5: in Column (J), enter Null for open ended schemes.

					Table 2: De	tails of Tenure of	Schemes							
S.No	Name of Scheme	Tenure (not	End date of intial term	Any Extension of Term	End date of		To be filled, if the scheme is beyond extended term							
	(A)	including extension)	of Scheme (C)	permitted as per fund	Extended term (E)	Date of	te of Whether the scheme has If answer to Whether requisite Whether requisite Whether the							
		(B)		documents (Yes/No) (D)		intimation to	fully liquidated it's	Column G is Yes,	consent received for	consent received for in-	has to mandatorily			
						SEBI of winding	investments before the	then provide Date	launching a Liquidation	specie distribution of	make in-specie			
						up (F )	end of liquidation period	of winding up of	scheme (Yes/No/NA)	unliquidated investments	distribution			
							(Yes/No/NA) (G)	scheme (H)	(I)	(Yes/No/NA) (J)	(Yes/No/NA) (K)			

Note: Tenure to be in number of years

In Column (B), enter 0 for open ended schemes.

In case of Angel Fund the total tenure of the Fund to be specified and not each scheme.

If answer to (I) is Yes then please fill Table 3, if No enter NA/null/0 in Table 3

If answer to (J) is Yes then please fill Table 4, if No enter NA/null/0 in Table 4

If answer to (K) is Yes then please fill Table 5, if No enter NA/null/0 in Table 5

	Table 3: Details of Liquidation Scheme												
S.No	S.No Name of Original Name of Liquidation Date of filing of Date of launch of Tenure of Cost of Bid arranged for _% of Value of Bid Value from Value from Independent Date of winding up of End date											End date of	
	Scheme (A)	Scheme (B)	Liquidation Scheme PPM	Liquidation Scheme (D)	Liquidation	Unliquidated	unliquidated	received (H)	Independent Valuer-1	Valuer-2 (J)	Original Scheme (K)	Liquidation	
			with SEBI (C)		Scheme (E)	investments (F)	investments (G)		(I)			Scheme (L)	

Note 1: Tenure to be in number of years

Note 2: Cost of Unliquidated investments reported in column (F) means original cost of investment

	Table 4: Details of In-specie Distribution (Requisite investor consent received)												
S.No	No Name of Scheme Cost of Unliquidated Bid arranged for% of Value of Bid received Value from Value from Date of In-specie Date of winding												
	(A)	investments (B)	unliquidated	(D)	Independent	Independent	Distribution (G)	of Scheme (H)					
			investments (C)		Valuer-1 (E)	Valuer-2 (F)							

Note 1: Cost of Unliquidated investments reported in column (B) means original cost of investment

	Table 5: Details of Mandatory In-specie distribution												
S.No	Name of Scheme (A)	Cost of Unliquidated investments (B)	No. of investors that accepted in-specie distribution (C)	No.of investors that did not accept in-specie distribution (D)	Date of winding up of scheme (E)								

Note 1: Cost of Unliquidated investments reported in column (B) means original cost of investment

te of final close (J)	

### **Details of Capital Raised**

				Table 1:Details of Cap	ital raised and invested							
S.No	Name of Scheme (A)	received as at the end of	Gross Cumulative Funds raised as at the end of quarter (Rs. Cr) (C)	Cumulative Portfolio Investments made as at the end of quarter(Rs. Cr) (D)	Temporary investments made as at the end of quarter (Rs. Cr) (E)	at the end of		Cumulative Principal/ Capital Distributions made to the investors as at the end of quarter (Rs. Cr) (H)				
Note 1 :				ception minus commitment ( es, gross commitment/contri	exited due to forefeiture/exit/reduction bution is to be reported.	in commitment. H	owever, transfers, trans	smissions and principal				
Note 2 :	In Column (C), Gros include reinvestme		is at the end of quarte	r means all contributions/dra	wdowns received corresponding to the	gross commitmen	t reported in column (B,	) Such funds raised shall not				
Note 3 :	In Column (D), Cum temporary investm	2	ts made means all inve	estments and reinvestments r	nade since inception at cost including v	alue of corporate o	action transactions like	rights, demerger, etc excluding				
Note 4 :	In Column (E), Tem	porary investments is cost o	f investments held as	at the end of the quarter.								
Note 5 :	In Column (F), Cash investment}.	In Column (F), Cash balance as the end of the quarter = (Bank Balance - advance against sale of securities - Unit Application Pending Allotment + Contract on Sale of Investment + Contract for Purchase of										
Note 6 :	In Column (G), Cum investments	ulative Cost of Divestment r	made means all divest	ments made since inception o	at cost including value of corporate acti	on transactions like	e rights, demerger, etc	excluding temporary				
Note 7 :	In Column (H) Cum	ulative Principal Distribution	ns (including loss dist	ibuted towards capital if an	) represents only principal/capital dist	ributions made to t	he investors since ince	ntion of the fund for all active				

Note 7: In Column (H), Cumulative Principal Distributions (including loss distributed towards capital, if any) represents only principal/capital distributions made to the investors since inception of the fund for all active as well as inactive investors.

	Table 2: Calculation of Investable Funds as at the end of quarter (Rs. Cr)													
SI. No	No Name of Scheme Total Commitments Estimated Expenses Investable Funds (D) = (B- In case of Listed Equity Investment, N/													
	(A)	received (Corpus) as at	for the tenure of the	C)	whether concentration limits are	at end of								
		the end of quarter (B)	fund (C)		based on NAV ? (to be filled by	Quarter (Rs. Cr)								
					Category 3 AIFs) (E)	(F)								
					< Dropdown of Yes/No >									

 Note 1:
 Estimated expenses should be calculated in line with the information on expenses provided in the PPM. Regulatory expenses like GST and taxes may be included / excluded in the expenses in line with the PPM. In case of unexpected additional expenses, the amount may be appropriately revised in the subsequent report(s). For CAT-3 Schemes, income tax expense shall not be included.

- Note 2: In Column (B), Total Commitment shall be gross commitment minus commitment exited due to forefeiture/exit/reduction in commitment. However, transfers, transmissions and principal repayments (if any) should not be considered.
- Note 3: In case of open ended schemes, estimated expenses will be computed for the period of one year basis total commitment/contribution as at end of quarter. In all other cases, tenure of scheme means tenure as mentioned in Regulation 2(1)(p) of SEBI (AIF) Regulations, 2012

### **Details of Investments**

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							Table 1: Det	ails of Holdings as at	the end of reporti	ing quarter						
S.No	Name of	Name of Investee	PAN of	Type of Investee	Type of Security	Provide details,	Whether its an	ISIN, if available (H)	SEBI Registration	Whether Investee	Whether it is managed	Sector (L)	Amount	Amount	Latest Value	Date of
	Scheme (A)	Company (B)	Investee	Company (D)	(E)	if Type of	offshore		Number of	company is an Associate	or sponsored by AIF's		Invested (for	invested (for	of Investment	valuation
			Company if			Security chosen	investment?		investee	(True/False) (J)	manager or sponsor or		all	offshore	in Rs. Cr (O)	of
			available (C)			is Others	(True/False)		Company (If		their associates (If		investments	investment		column O
						(Listed) or	(G)		investee		investee company is an		including	only) in \$Mn		(P)
						Others			company is an		AIF) (True/False) (K)		offshore)	(N)		
						(Unlisted) (F)			AIF) (I)				(Rs. Cr) (M)			
				< Dropdown List >	< Dropdown List >		< Dropdown List >			< Dropdown List >	< Dropdown List >	< Dropdown List >				

Note 1: For the purpose of this table, all categories of AIFs shall report information on their holdings as at the end of quarter excl. temporary investments and derivatives. Details of Temporary Investments to be provided in a separate table titled 'Details of Temporary Investments'

Note 2: Where a scheme has invested in different types of securities and different ISIN of an investee company, information is to be provided separately in each row for each type of security and each ISIN.

Note 3: Type of Investee Company - Dropdown list (with multiple selections) of Company, LLP, AIF, REIT, InvIT, Mutual Fund (MF), Venture Capital Undertaking, Startup, Trust set up by an Asset Reconstruction Company (ARC), ARC, Micro enterprise, Small enterprise, SPV, Social Enterprise, Note 4: Type of Security - Dropdown list of Listed/Proposed to be listed Equity/Equity Linked, Listed/Proposed to be listed Debt, Listed/Proposed to be listed Debt, Listed/Proposed to be listed Debt, Unlisted Debt, U units of Cat-3 AIFs, REITs/Invits, G-Sec, LLP Interest, Security Receipts, Securitised Debt, Grants, Special Situation asset as provided in Reg 191 2(a), (c) and CDS

Note 5: For column I, refer the definition of Associate provided in SEBI (AIF) Regulations, 2012

Note 6: Sector- Dropdown - List of sectors is given at the end of the report

Note 7: For columns O and P, valuation considered for calculation of Scheme's latest NAV is to be provided. For listed securities, valuation based on latest available closing prices may be provided.

Note 8: In column (N), amount of investment (cost) in offshore in USD at the time of investment (net of divestment, if any)

Note 9: For the purpose of this table, in case of Angel Funds, information pertaining to each investee company is to be provided in a separate row. However, if the Angel Fund has invested in different securities of the same investee company then the same may be provided in different rows. In case where the scheme name and investee company are same, the names in both 'Name of Scheme' and 'Name of Investee Company' can be same, as per term sheet agreed with the Investor.

		Table 2: Details o	f Temporary Inv	/estments	
S.No	Name of	Name of Investee	Cost of	Type of Security	Provide details,
	Scheme (A)	Company (B)	Investment as	(D)	if Type of
			at the end of		Security chosen
			the Quarter		is 'Others' (E )
			(Rs. Cr) (C)		
				<dropdown< td=""><td></td></dropdown<>	
			1	Lints	

Note 1: In Column (B), each Mutual Fund Scheme, Tbill, Gsec etc. should be stated separately.

Note 2: In Column (C), cost of temporary investments held as at the end of the quarter is to be provided

Note 3: Dropdown list for Column (D) 'Type of Security' - Liquid Mutual Fund, Other than Liquid Mutual Funds, Bank deposits, T-bills, TREPS, CPs, CDs and Others

Tab	ole 3: Transacti	ions on RFQ (Reque	st for Quote) p	latform in each m	onth of the reporting quarter
SI. No	Name of Scheme (A)	Month (B)	market trades in Corporate	trades undertaken by placing/seeking	% of total secondary market trades in Corporate bonds by value in the partciular month by placing/seeking quotes on RFQ platform (E=D/C)

Note: Month to contain dropdown from January to December

### Break up of Investors in the AIF

								Т	able 1: Details	of investors in	n AIFs (in Nos.	)											
SI. No	Name of the										Do	mestic						Fo	reign				
	Scheme	Sponsor	Manager	Directors/	Directors/	Employee Benefit	Banks	NBFCs	Insurance	Pension	Provident	AIFs	Other	Resident	Non-Corporate	Trusts	FPIs	FVCIs	NRIs	Others	Domestic	Others	Total
				Partners/	Partners/	Trust of Manager			Companies	Funds	Funds		Corporates	Individuals	(other than						Developmental		
				Employees of	Employees of										Trusts)						Agencies /		
				Sponsor	Manager																Government		
																					Agencies		
																						<u> </u>	_

Note 1: Count for Sponsor or Manager or their directors/partners/employees are to be provided in the above table only if they are investors in that particular scheme.

Note 2: Categorization in case of director/partners/employees of sponsor/manager is to be reported considering the investor status as at the time of investment. Even if there is a overlap with other sub-categories it will still continue to be reported in the status on the date of investment. Note 3: In case of change in status of other investors, the most recent status as on the date of the report is to be reported.

							Table 2	: Funds rais	sed from vario	us categories	of investors in	AIFs (in	Rs. Crore)										
SI. No	Name of the										Do	omestic						Fo	reign				
	Scheme	Sponsor	Manager	Directors/	Directors/	Employee Benefit	Banks	NBFCs	Insurance	Pension	Provident	AIFs	Other	Resident	Non-Corporate	Trusts	FPIs	FVCIs	NRIs	Others	Domestic	Others	Total
				Partners /	Partners /	Trust of Manager			Companies	Funds	Funds		Corporates	Individuals	(other than						Developmental	(INR	
				Employees of	Employees of										Trusts)						Agencies /	Crores)	
				Sponsor	Manager																Government		
																					Agencies		

Note 1: Values for Sponsor or Manager or their directors/partners/employees are to be provided in the above table only if they are investors in that particular scheme

Note 2: Categorization in case of director/partners/employees of sponsor/manager is to be reported considering the investor status as at the time of investment. Even if there is a overlap with other sub-categories it will still continue to be reported in the status on the date of investment Note 3: In case of change in status of other investors, the most recent status as on the date of the report is to be reported.

						Та	ble 3: Con	nmitmet re	eceived from v	arious catego	ries of investo	rs in AIFs	(in Rs. Crore)										
SI. I	Name of the										Do	mestic						Fo	reign				
	Scheme	Sponsor	Manager	Directors/ Partners / Employees of Sponsor	Directors/ Partners / Employees of Manager	Employee Benefit Trust of Manager	Banks		Insurance Companies		Provident Funds		Other Corporates	Resident Individuals	Non-Corporate (other than Trusts)	Trusts	FPIs	FVCIs	NRIS	Others	Domestic Developmental Agencies / Government Agencies	Others (INR Crores)	Total

Note 1: Values for Sponsor or Manager or their directors/partners/employees are to be provided in the above table only if they are investors in that particular scheme

Note 2: Categorization in case of director/partners/employees of sponsor/manager is to be reported considering the investor status as at the time of investment. Even if there is a overlap with other sub-categories it will still continue to be reported in the status on the date of investment.

Note 3: In case of change in status of other investors, the most recent status as on the date of the report is to be reported.

# **Details of Investor Consent**

S.No       Name of Scheme       Proposal related to*       Proposal in brief Positive (%)       Type of responses received w.r.t proposal       Date of finalization of responses       Proposal			Ta	able 1: Details of C	Consent received from	Investors as a % by valu	e of investment during	the reporting quarter	
Scheme         related to*         Propositive (%)         Negative (%)         No reply (%)         responses	S No	Name of	Proposal	Bronocal in brief	Type of	responses received w.r.t	t proposal	Date of finalization of	Bropos
	5.110	Scheme	related to*	Proposal in prier	Positive (%)	Negative (%)	No reply (%)	responses	Propose

Note 1: Details in this table are to be provided for only those proposals that require investor consent as per SEBI (AIF) Regulations, 2012 and Circulars issed thereunder

Note 2: Only those proposals which are either approved or rejected during the quarter are to be reported

Note 3: % of investors by value of investment who have not replied shall be reported under column 'No reply (%)'

Note 3: Angel Funds are not required to provide details of investor consent pertaining to Regulation 19G(3) of SEBI (AIF) Regulations, 2012

\*Note 4: Dropdown list of,

Reg 13(5)- Extension of Term

Reg 15(1)(e)-Investment in associates or units of AIFs managed or sponsored by its manager, sponsor or associates of its manager or sponsor Reg 20(10)-Appointment of external members to IC

Reg 23(2)-Frequency of valuation enhanced to once a year

Reg 29(1)(c) or Reg 29(2)(b) - Wind up the scheme

Reg 29(8)-In-specie distribution of assets

Reg 29(9)-Liquidation Scheme

Others

osal approved/rejected

## Details of Borrowing by AIF

			Table 1: Det	ails of borrowing by the AI	F during the reporting	g quarter (Category I &	k II)		
S.No	Name of Scheme	Purpose* (B)	Amount outstanding as	Date of borrowing (D)	Investable funds as	Amount borrowed	Date of repayment	Amount repaid (INR	Amount outstanding
	(A)		at the beginning of		on date of	during the quarter	(G)	crore) (H)	as at the end of
			quarter (INR Crores) (C)		borrowing (INR	(INR crore) (F)			quarter (INR crore) (I)
					crore) (E)				= (C + F - H)

Note: The details of borrowing by Category I and Category II AIFs is to be reported \*Dropdown list: for temporary funding requirements, for meeting operating expenses, others Each instance of borrowing is to be provided in a separate row

	Table 2: Det	ails of Pledge during th	e reporting quarter (Categ	;ory I& II)
S.No	Name of Scheme	Whether AIF pledged its investment in the investee company (Yes/No)		Amount borrowed (in Rs. Cr)

Others

			Table :	1: Details of Latest Valuation (a	s per Regulation 23 of SEBI (AIF) Re	gulations, 2012)		
S.No	Name of Scheme	Frequency of	Valuation conducted by	Valuation (in Rs. Cr)	Date of Valuation	Name of Valuer	Whether the Valuer is an	Registration status
		valuation					associate of Manager or	
							Sponsor or Trustee of the AIF	
		<dropdown:note 2=""></dropdown:note>	<dropdown:note 3=""></dropdown:note>				<dropdown na="" no="" of="" yes=""></dropdown>	<dropdown:note 5<="" td=""></dropdown:note>
Note 1	Details of latest val	uations of each schem	e (irrespective of whether	its investments are in listed un	listed temporary investments etc.);	are to be provided in th	is table for Category I/II/III AIFs a	s ner Regulation 23

Note 1: Details of latest valuations of each scheme (irrespective of whether its investments are in listed, unlisted, temporary investments, etc.) are to be provided in this table for Category I/II/III AIFs as per Regulation 23 of SEBI (AIF) Regulations, 2012

Note 2: Frequency of valuation - Dropdown list of Monthly, Quarterly, Half-yearly, Annually, Others, NA

Note 3: Valuation conducted by - Dropdown list of Independent valuer, Independent from fund management function (for Category 3 AIFs), Both, NA, Others

Note 4: Total valuation of the portfolio should be reported as on date of latest valuation done as per Regulation 23 of SEBI (AIF) Regulations, 2012

Note 5: Registration Status of Valuer - Dropdown list of 1. Registered with IBBI and a Member of ICAI, 2. Registered with IBBI and a Member of ICSI, 3. Registered with IBBI and a Member of CFA Institute, 4. Valuer is a Holding Co. or Subsidiary of a Credit Rating Agency registered with SEBI, 5. More than one of the above, 6. None of the above, 7. Not Applicable

		Table 2: Details of	f fees and expenses for in	nvestors on-boarded after May (	01, 2023 (in Percentage)	
S.No	Name of Scheme (A)		Tenure of Scheme (In Years) (C)	Total % Management fees charged over the tenure of fund (D) = (BxC)	% Upfront distribution commission paid ( E)	% Distribution commission paid on trail basis for the tenure of fund (F)

Note 1: Details provided in this table should be cummulative data from 01st May 2023 till end of reporting quarter.

Note 2: % of all fees i.e. management/upfront commission/trail distributor fees shall be reported as weighted average rate taking gross commitment as at the end of the quarter as base. The basis for computing actual fees may differ.

Note 3: In case of open ended schemes, expenses will be computed for the period of one year basis total commitment/contribution as at end of quarter. In all other cases, tenure of scheme means tenure as defined in SEBI (AIF) Regulations, 2012 and Circulars issued thereunder

Note 4: In Column (E), Upfront distribution commission paid includes upfront distribution fees, placement fees, setup fees or any other fees paid upfront to the distributor.

Note 5: In Column (F), Trail distribution commission paid includes trail distribution fees or any other fees paid to the distributor on trail basis.

Note 6: In case of Angel Funds, management fees may be provided scheme-wise as per fund documents/term sheets'

					Table 3: Details of warehoused	investments of the Alf				
SI. No	Name of Scheme	Details of Final	Close of Scheme	Name of Warehoused investment, not yet	Type of investment	Name of Warehousing Entity	Relationship of Warehousing Entity with AIF/ Sponsor/	Date of warehousing of investment	Value of Warehoused Investment (Rs. Cr)	Whether disclosed to all the investors
		Whether final close has been announced (Yes/No/NA)	If yes, date of final close	transferred to the Scheme			Manager			(Yes/No/NA)

Note: All the information provided in the table shall be as of last day of the quarter, i.e cumulative data

Enter details of each warehoused investment by a scheme in separate rows

For type of investment, mention the type of security (equity/debt/Security Receipts, etc.) through which investment is done

SI. No	Name of Scheme	Start date of suspension period	End date of suspension period	Date of intimation to Investo	ors	Remarks, if any
				About suspension of redemption	About resumption of normal operations	

Note: "Suspension Period" is the period for which redemption is suspended by the Manager of AIF

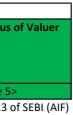


Table 5: Submission of PPM audit report						
SI. No	. No Name of Scheme Document Date of submission t					
		Submitted	SEBI			

Note 1: Document submitted - dropdown list of options 'Waivers obtained', 'Audit Report', 'No Funds raised Certificate', 'Not Applicable'

Note 2: Date of submission to SEBI via email or hardcopy submission date whichever is earlier shall be reported

Table 6: Details of Non-compliances reported by Compliance Officer to SEBI during the quarter						
S.No	Name of Scheme	Non-compliance in brief	Date of observing such non-compliance	Date of reporting the non- compliance to SEBI		

	Table 7: Details w.r.t Compliance Test Report (CTR)						
S.No	Name of Scheme	Date of submission	Whether there are any	Date of intimation of	Date of reply filed by the	Brief description of	Any deviation of AIF
		of CTR to Trustee	observations/comment	observations/comments by	manager to Trustee/Sponsor	observations/comme	Regulations or circulars issued
		and/or Sponsor	s on the CTR by the	Trustee/sponsor to manager		nts	thereunder observed
			Trustee/Sponsor				(Yes/No/NA)
			(Yes/No/NA)				

Note 1: Details in this table are to be provided at scheme level, irrespective of repitition of certain exceptions which may be common across all schemes

### DETAILS OF COMPLAINTS and ARBITRATION

		Table 1: Det	tails of Complaints			
S.No	Name of Scheme	· · ·	s pending at the end of quarter	No.of complaints pending for more that months as at the end of quarter		
		Recevied through SCORES	Received directly by AIF/Manager	Received through SCORES	Received directly by AIF/Manager	

	Table 2: Details of Arbitration as at the end of quarter					
SI. No	Name of Scheme	Total Arbitration filed (A)	Arbitration Resolved (B)	Arbitration Pending (C) = (A- B)		

## DATA PERTAINING TO CATEGORY 3 AIFs

	Table 1: Calculation of Leverage Ratio of the scheme for all trading days during the reporting quarter							
SI. No		Date (dd/mm/yyyy)		-	Gross Short Positions			Leverage ratio after offsetting
	Scheme (A)	(B)	on (B) (in Rs. Cr)	Positions (in Rs. Cr)	(in Rs. Cr)	(No. of times)	transactions for hedging and	transactions for hedging and
			(1)	(2)	(3)	{(2)+(3)}/(1)	portfolio rebalancing	portfolio rebalancing (No. of
							(in Rs. Cr)	times)
							(4)	(4) / (1)

Note: Leverage Ratio is to be calculated as per SEBI Circular CIR/IMD/DF/10/2013 dated July 29, 2013 and as per SEBI Circular SEBI/HO/AFD/PoD/CIR/2023/15 dated January 12, 2023

	Table 2: Details of reporting and rectification of breach in leverage limit						
SI.No	Name of the	Date of breach of	Date of reporting	Date of reporting	Date on which breach		
	Scheme	leverage limit	breach to	breach to investors	in leverage limit was		
			Custodian		rectified		

Note: Only provide information if leverage ratio has breached specified limit

### Sector List

S.No	Sector Name
1	Agriculture & Allied activities
2	Aerospace & Defense
3	Air freight & logistics
4	Airways
5	Auto Components
6	Automobiles
7	Banks
8	Beverages
9	Biotechnology
10	BPOs
11	Building Products
12	Capital Markets
13	Cement
14	Chemicals
15	Commercial services & Supplies
16	Communications Equipment
17	Construction & Engineering
18	Construction materials
19	Consumer Durables
20	Consumer Finance
21	Containers & Packaging
22	Dairy Industry
23	Defence
24	Derivatives
25	Distributors
26	Diversified Consumer Services
27	Diversified Financial Services
28	Diversified Telecommunication Services
29	E-Commerce
30	Education & Training
31	Electric Utilities
32	Electrical Equipment
33	Electronic Equipment, Instruments & Components
34	Energy Equipment & Services
35	Engineering & Capital Goods
36	Entertainment
37	
38	Equity Real Estate Investment Trusts (REITs) Ferrous Metals
39	Fertilisers
40	Financial Services
40	FMCG
41 42	
	Food & Staples Retailing
43	Food Products
44	Gas Utilities
45	Gems & Jewellery
46	Hardware
47	Health Care Equipment & Supplies
48	Health Care Providers & Services
49	Health Care Technology
50	Hotels, Restaurants & Leisure
51	Household Durables
52	Household Products
53	Independent Power and Renewable Electricity Producers
54	Industrial Parks
55	Industrial Products
56	Insurance
57	Interactive Media & Services
58	Internet & Direct Marketing Retail
59	IT/ ITes
60	Leisure Products
61	Life Sciences Tools & Services
62	Logistics
63	Machinery
64	Manufacturing
65	Marine
	Media & Entertainment
66	

Sector List

S.No	Sector Name
68	Metals & Mining
69	Mortgage Real Estate Investment Trusts (REITs)
70	Multiline Retail
71	Multi-Utilities
72	Nanotechnology
73	NBFCs
74	Non - Ferrous Metals
75	Oil, Gas & Consumable Fuels
76	Packaging & Labelling
77	Paper & Forest Products
78	Personal Products
79	Pesticides
80	Petroleum Products
81	Pharmaceuticals
82	Poultry Industry
83	Power
84	Production of Bio-Fuels
85	Professional Services
86	Railways
87	Real Estate
88	
89	Real Estate Management & Development
<u>90</u>	Renewable energy
90 91	Research & Development
91 92	Retail
-	Road Transport
93	Robotics
94	Science & Technology
95	Seed R&D
96	Semiconductors & Semiconductor Equipment
97	Shipping & Ports
98	Software
99	Specialty Retail
100	Technology Hardware, Storage & Peripherals
101	Telecom - Equipment and Accessories
102	Telecom - Services
103	Textiles, Apparel & Luxury Goods
104	Thrifts & Mortgage Finance
105	Торассо
106	Tourism & Hospitality
107	Trading Companies & Distributors
108	Transportation infrastructure
109	Urban Infrastructure
110	Water Transport
111	Water Utilities
112	Wireless Telecommunication Services
113	Others